

[*English*]

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : With great respect to the Hon. Member I may say that the Consolidated Fund of India is a continuing fund. It is not a yearly fund or a fund which is lapsable. It is a fund which is envisaged in the Constitution itself by the founding fathers of the Constitution. There are three types of funds—the Consolidated Fund of India, the Contingency Fund and the Public Account. Towards the last, the Hon. Member mentioned the Public Account. Public Account is a very important factor when the consider the overall ways and means position of the Government. In the modern budgeting concept it is always the Public Account, the Consolidated Fund and the Contingency Fund which go together in the scheme of the Constitution. Therefore the Public Account is always available for helping the ways and means position of the Government of India. It has been always so. Even the State Governments do like that.

SHRI INDRAJIT GUPTA : The Contingency Fund is what it says it is. It is a fund for the contingency. It is a fund which can be used only in the case of some emergency.

SHRI C. MADHAV REDDI : It is already before the Rules Committee.

MR. SPEAKER : This has been going on like this. This is not the first time.

PROF. MADHU DANDAVATE : Last time we gave it in writing.

SHRI INDRAJIT GUPTA : But it is my first time anyway.

SHRI C. MADHAV REDDI : Last year I raised it.

SHRI INDRAJIT GUPTA : The Public Fund cannot be used for this purpose. It is used for paying the depositors...

MR. SPEAKER : This has been going on like this.

The question is ;

“That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89, be taken into consideration.”

The motion was adopted.

MR. SPEAKER : The House shall now take up clause by clause consideration of the Bill.

The question is :

“That Clauses 2 to 4 and the Schedule stand part of the Bill.

The motion was adopted.

Clauses 2 to 4 and the Schedule were added to the Bill.

MR. SPEAKER : The question is :

“That clause 1, the Enacting Formula and the Title stand part of the Bill.”

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B.K. GADHVI : Sir, I beg to move :

“That the Bill be passed.”

MR. SPEAKER : The question is :

“That the Bill be passed.”

The motion was adopted.

18.10 hrs.

JOINT COMMITTEE TO ENQUIRE
INTO BOFORS' CONTRACT
Report

[*English*]

MR. SPEAKER : Now Shri Shankaranand...

PROF. MADHU DANDAVATE (Rajapur) : Sir, before he presents the report I am on a point of order.

MR. SPEAKER : What is your point of order and under what rule ?

PROF. MADHU DANDAVATE : It is under Rule 376 that I rise on a point of order to point out to you that the provisions of Rule 270 and Rule 273 are not complied with.

MR. SPEAKER : Rule 270 does not apply.

PROF. MADHU DANDAVATE : It does. Why do you not listen to me as to what is my point of order ? You sent word to me, "I would like to know what is the issue that you are raising". I sent word that I am going to put forward my view-point about the violation of Rule 270. Will you allow me to do that ?

MR. SPEAKER : Yes.

(Interruptions)

SHRI S. JAIPAL REDDY (Mahbubnagar) : We do not want a white-wash. This is the biggest white-wash of the century.

PROF. MADHU DANDAVATE : Sir, as far as Rule 270 is concerned it says that the Committee will have power to send for persons, papers and records.

MR. SPEAKER : No problem. It is internal procedure.

PROF. MADHU DANDAVATE : Problem is coming now, Sir. This is Rule 270. I wish to point out that when the Report was finalised certain concrete informations have come after the finalisation. Number one, Swedish radio report and Number two, a big despatch in the *Hindu* about Hinduja.

MR. SPEAKER : Not allowed.

(Interruptions)**

PROF. MADHU DANDAVATE : I want to know whether the Committee had sent for records, persons...

MR. SPEAKER : You can see it only after the Report is presented.

PROF. MADHU DANDAVATE : Our information is that they have not called for the records.

MR. SPEAKER : You cannot presume anything. Over-ruled.

PROF. MADHU DANDAVATE : Number two, Rule 273 is about the witnesses. Vin Chadha was called here as a witness and humiliating conditions were accepted...(Interruptions).

MR. SPEAKER : I do not know. Not allowed.

(Interruptions)**

SHRI B. SHANKARANAND (Chikkodi) : Sir, I beg to present the Report and Minutes (Hindi and English versions) of the Joint Committee to enquire into Bofors' Contract. (Interruptions)

MR. SPEAKER : You raise it afterwards. You do it in the debate. The House stands adjourned to meet tomorrow at 11 a.m.

18.12 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 27, 1988/Vaisakha 7, 1910 (Saka).

**Not recorded.